

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Review Application No.41 of 2004.

Wednesday, this the 6th day of October, 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Union of India & others Review Applicants

(By Advocate : Shri A. Sthalekar)

Versus

Ram Swarup Respondents.

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C. :

we have heard Sri Amit Sthalekar, learned counsel appearing for the applicant and perused the pleadings on record.

2. The order dated 10.11.2003 is sought to be reviewed by the instant Review application. The Tribunal by its order dated 10.11.2003 directed the third respondent to consider the case of each applicants for payment of overtime and decide the same in accordance with Rules and "in the light of judgment of Division Bench of Madras Bench." It is submitted by the learned counsel that Madras Bench in its order passed in O.A. no. 983 of 1989 in re. Ordnance Factory Hospital Employees Association & Another vs. Union of India & ors. had held that the applicants therein were entitled to the double rate overtime wages from the date of the application. It is submitted by Sri Amit Sthalekar, learned counsel appearing for the respondents that the judgment of Madras Bench has since been reviewed and it has been

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clarified that the order passed in O.A. no. 983 of 1989 on 30.9.1991 would not be applicable to the applicant nos. 4,6,44 and 73.

3. Having regard to the facts and circumstances of the case, we dispose of the Review Application with the direction that while taking appropriate action in the matter as per the order passed by this Tribunal, the competent authority namely the respondent no.3 in the O.A. shall take into account the order passed by the Madras Bench of the Tribunal on review application.

[Signature]

MEMBER (A)

[Signature]

VICE CHAIRMAN

GIRISH/-